

State Vs. Unknown
FIR No. 015815/2020
PS: Farsh Bazar
u/s 379 IPC

15.12.2020

Present: Ld. APP for the State .
Ld. Counse for the applicant.

An Superdari Application has been moved on behalf of Applicant to release the case property i.e. vehicle No. **DL 13SJ2238** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. vehicle No. **DL 13SJ2238** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of **Manjeet Singh vs State 214 (2014) DLT 646** for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN
(Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi

15.12.2020

Digitally signed by
AJEET NARAYAN
Date: 2020.12.15

State Vs. Karan & Ors.

FIR No. 958/2020

PS: Harsh Vihar

u/s 380/457 IPC

15.12.2020

Present: Ld. APP for the State .
Ld. Counse for the applicant.

An Superdari Application has been moved on behalf of Applicant to release the case property i.e. two gas cylinders (Bharat Company), one inverter and one Battery on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. **two gas cylinders (Bharat Company), one inverter and one Battery** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

• The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN
(Ajjeet Narayan)

MM-2/Shahdara/KKD/Delhi

15.12.2020

Digitally signed by
AJEET NARAYAN
Date: 2020.12.15
15:42:08+05'00'

FIR No. 81/2015
State Vs. Mohd. Julfikar @ Sonu
PS Farsh Bazar
u/s 379/411/34 IPC

15.12.2020

Present: Ld. APP for the State through VC.

This is an application received through e-mail.

Status report be called from the concerned SHO.

Be put up for 24.12.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET
NARAYAN
MM-2/Shahdara/KKD/Delhi
15.12.2020

Digitally signed by
AJEET NARAYAN
Date: 2020.12.15
(Ajeet Narayan)

FIR No. 219/20
State Vs. Mannu
PS Farsh Bazar
u/s 380/457/411/34 IPC

15.12.2020

Present: Ld. APP for the State through VC.

A bail application has been received through e-mail.

Reply be called from the concerned IO/SHO.

Be put up for 17.12.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET
NARAYAN
(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
15.12.2020

Digitally signed by
AJEET NARAYAN
Date: 2020.12.15
15:53:13 -08'00'

State Vs. Unknown
FIR No. 21222/2020
PS: Farsh Bazar
u/s 379 IPC

15.12.2020

Present: Ld. APP for the State .
Ld. Course for the applicant.

An Superdari Application has been moved on behalf of Applicant to release the case property i.e. vehicle No. **BR-21U-4154** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. vehicle No. **BR-21U-4154** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of **Manjeet Singh vs State 214 (2014) DLT 646** for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN

MM-2/Shahdara/KKD/Delhi

15.12.2020

Digitally signed by
AJEET NARAYAN
Date: 2020.12.15
10:00

FIR No.862/20
State Vs. Monu @ Devender
PS Harsh Vihar
u/s 25/54/59 Arms Act

15.12.2020

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Monu @ Devender for grant of bail.

Present: Ld. APP for the State.
Ld. Counsel for accused.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply. As per reply of IO, accused is in JC since 24-10-2020 and accused is having criminal antecedents and is involved in many cases of similar and grave nature

On the other hand, Ld. APP for the State has opposed the bail application submitting that allegations are serious in nature.

Heard. Record perused.

Considering the facts and circumstances of the case, that investigation is not complete in this case and accused is having previous involvement in similar or grave offences in large number of cases, so accused may commit the similar offences, if released on bail; hence this court is not inclined to release the accused on bail now. Accordingly, bail application is dismissed.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET
NARAYAN
(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
15.12.2020

Digitally signed by AJEET NARAYAN
Date: 2020.12.15 14:33:13 +08'00'

**FIR No. 0334/20
State Vs. Rizwan
PS Farsh Bazar
u/s 379/411 IPC**

15.12.2020

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Rizwan for grant of bail.

Present: Ld. APP for the State.
Sh. Braj Kumar, learned LAC for accused.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed previous involvement report of accused. Perused.

On the other hand, Ld. APP for the State has opposed the bail application submitting that allegations are serious in nature.

Heard. Record perused.

Considering the facts that the accused is in JC since 31.10.2020, recovery has already been effected in this case, hence, no fruitful purpose shall be served by keeping the accused behind the bar. Accordingly, the accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one local surety in the like amount.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET
NARAYAN
(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
15.12.2020

Digitally signed by
AJEET NARAYAN
Date: 2020.12.15
11:33:38 +05'00'

**FIR No. 0351/20
State Vs. Rizwan
PS Farsh Bazar
u/s 379/411 IPC**

15.12.2020

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Rizwan for grant of bail.

Present: Ld. APP for the State.

Sh. Braj Kumar, learned LAC for accused.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed previous involvement report of accused. Perused.

On the other hand, Ld. APP for the State has opposed the bail application submitting that allegations are serious in nature.

Heard. Record perused.

Considering the facts that the accused is in JC since 31.10.2020, recovery has already been effected in this case, hence, no fruitful purpose shall be served by keeping the accused behind the bar. Accordingly, the accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one local surety in the like amount.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET
NARAYAN**
(Ajjeet Narayan)
MM-2/Shahdara/KKD/Delhi
15.12.2020

Digitally signed by
AJEET NARAYAN
Date: 2020.12.15

**FIR No. 0352/20
State Vs. Rizwan
PS Farsh Bazar
u/s 379/411 IPC**

15.12.2020

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Rizwan for grant of bail.

Present: Ld. APP for the State.

Sh. Braj Kumar, learned LAC for accused.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed previous involvement report of accused. Perused.

On the other hand, Ld. APP for the State has opposed the bail application submitting that allegations are serious in nature.

Heard. Record perused.

Considering the facts that the accused is in JC since 31.10.2020, recovery has already been effected in this case, hence, no fruitful purpose shall be served by keeping the accused behind the bar. Accordingly, the accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one local surety in the like amount.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, De lhi.

AJEET

NARAYAN

MM-2/Shahdara/KKD/Delhi

15.12.2020

Digitally signed by

AJEET NARAYAN

Date: 2020.12.15

11:34:00

**FIR No. 0342/20
State Vs. Rizwan
PS Farsh Bazar
u/s 379/411 IPC**

15.12.2020

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Rizwan for grant of bail.

Present: Ld. APP for the State.

Sh. Braj Kumar, learned LAC for accused.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed previous involvement report of accused. Perused.

On the other hand, Ld. APP for the State has opposed the bail application submitting that allegations are serious in nature.

Heard. Record perused.

Considering the facts that the accused is in JC since 31.10.2020, recovery has already been effected in this case, hence, no fruitful purpose shall be served by keeping the accused behind the bar. Accordingly, the accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one local surety in the like amount.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN (Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi

15.12.2020

Digitally signed by AJEET
NARAYAN

Date: 2020.12.15 14:34:46
1088